

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

**ABSTRACT**

**STATE JUDICIAL SERVICES - DISTRICT AND SESSIONS JUDGES - Postings - ORDERS - ISSUED.**

**ROC.NO.1141/2024-B.SPL.**

**NOTIFICATION NO.203-B.SPL.,**

**DATED: 22.03.2024.**

**READ:** G.O.Ms.No.07, General Administration (J&RA) Department, dated 01.03.2024, Government of Telangana, Hyderabad.

**The High Court is pleased to order the following Postings of District and Sessions Judges:-**

The candidates mentioned in Column Number 2, who are appointed as District Judges (Entry Level) by direct recruitment, vide G.O. read above, issued by the Government of Telangana are posted to the Courts mentioned in Column Number 3, and directed to take charge of their respective posts from the officers mentioned in Column Number 5 of the corresponding row, in consultation with the concerned Principal District and Sessions Judge.

<b>SL. NO.</b>	<b>NAME OF THE CANDIDATE</b>	<b>POSTED AS</b>	<b>HAND OVER CHARGE OF HIS/HER POST TO</b>	<b>TO TAKE CHARGE OF HIS/HER POST FROM</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
<b>1.</b>	<b>SMT. THAMAN RAJA RAJESHWARI,</b> R/o. Flat No.101, Vaishnava Nilayam, Plot No.40/A, MIGH, S.R.Nagar, Hyderabad- 500038.	Fast Track Special Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, <i>Mahabubnagar.</i>  <b>(Post Kept Vacant)</b>	--	Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-IV Additional District and Sessions Judge, <i>Mahabubnagar.</i>

2.	<b>SRI KULKARNI VISWANATH DILIP RAO,</b> R/o. H.No.4-3-216/2A/44, Narsimha Nagar, BHAINSA - 504103, Nirmal District.	Fast Track Special Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Nalgonda.  <b>(Post Kept Vacant)</b>	--	I Additional District and Sessions Judge, <i>Nalgonda.</i>
3.	<b>SRI VASUKULA SREENAIAH,</b> R/o. H.No.16-2-738/7/A, Asmangadh, Malakpet, Opp: Radiant Cash Service Management, Hyderabad-500036.	Special Sessions Judge for fast tracking the cases relating to atrocities against Women -cum- V Additional District and Sessions Judge, <i>Khammam.</i>  <b>(Post Kept Vacant)</b>	--	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, <i>Khammam.</i>

All the newly appointed **03** District and Sessions Judges (Entry Level), mentioned in column no.2, are hereby directed to take charge of their respective posts on **01.04.2024** without fail.

In case, the above candidates/officers from whom they have to take charge are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge/Unit Head, shall make alternative arrangements under intimation to the High Court.

The officers mentioned in column no.2, are further directed to submit Medical Fitness Certificate obtained from a Doctor not below the rank of **Civil Surgeon/District Medical & Health Officer** and also **properties and relations statements, in the prescribed format (enclosed)** and also **shall execute an agreement in the form specified in the Schedule-H, in Rule 9.3 of Telangana State Judicial Services Rules, 2023**, to the concerned Prl. District and Sessions Judge/Unit Head, while reporting to duty, who in turn has to submit the same to the High Court.

The above 03 District and Sessions Judges are further directed to get themselves relieved from their respective posts by handing over the charge to the officers from whom they have taken charge and proceed to Telangana State Judicial Academy, Secunderabad and **report before the Director, Telangana State Judicial Academy, Secunderabad on 06.04.2024 at 8.30 a.m., for undergoing the Basic Training Programme.** During the training period all the above District and Sessions Judges are under the control of Director, Telangana State Judicial Academy, Secunderabad for all purposes.

The officers who have taken charge from the newly appointed District and Sessions Judges will be full additional charge of the said posts during the training period of those officers or until further orders.

- NOTE: 1. All the officers who are under the orders of postings are hereby directed to inform the High Court about the date of joining in the respective post(s).
2. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for joining duty and relieving.

  
22/3/24  
**REGISTRAR GENERAL**  
**FAC. REGISTRAR (VIGILANCE)**

**To**

1. The Officers concerned.
2. The Prl. Secretary to the **Hon'ble the Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing before their Lordships for kind perusal)
3. The **Registrar General and other Registrars**, High Court for the State of Telangana at Hyderabad.
4. The Secretary to Government, Law (L.A & J – SC.C) Department, Government of Telangana, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.

7. **THE PRL. DISTRICT AND SESSIONS JUDGES:**

(a) Mahabubnagar (b) Nalgonda and (c) Khammam

8. The Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-IV Additional District and Sessions Judge, *Mahabubnagar*.

9. The I Additional District and Sessions Judge, *Nalgonda*.

10. The Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, *Khammam*.

11. The Fast Track Special Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, *Mahabubnagar*.

12. The Fast Track Special Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Nalgonda.

13. The Special Sessions Judge for fast tracking the cases relating to atrocities against Women -cum- V Additional District and Sessions Judge, *Khammam*.

14. **THE DISTRICT TREASURY OFFICERS:**

(a) Mahabubnagar (b) Nalgonda and (c) Khammam

15. **THE SECTION OFFICERS:-**

- |                            |                     |                     |
|----------------------------|---------------------|---------------------|
| a) Special Officer Section | b) Vigilance Cell   | c) E-Section        |
| d) Work Review Cell        | e) O.P.Cell         | f) B-Section        |
| g) Accounts Section        | h) Computer Section | i) D-Budget Section |
| h) Recruitment Cell        |                     |                     |

High Court for the State of Telangana at Hyderabad.

16. **THE EDITORS:**

- i. The Hindu, Hyderabad
- ii. The Deccan Chronicle, Secunderabad
- iii. The New Indian Express, Hyderabad
- iv. The Eenadu, Hyderabad
- v. The Vaartha, Hyderabad
- vi. The Andhra Jyothi, Hyderabad
- vii. The Siasat, Hyderabad
- viii. The Sakshi, Hyderabad
- ix. The Namasthe Telangana, Hyderabad
- x. The Janatha Daily, 20-125, 4<sup>th</sup> Street, Sarada Nagar Colony, Dilsukhnagar, Hyderabad.

+ Spare...

<b>CERTIFICATE OF PHYSICAL FITNESS</b>	<b>Medical Officer not below the rank of Civil Surgeon.</b>
	<b>District Medical and Health Officer.</b>

Name and rank of the officer granting the certificate \_\_\_\_\_

I do hereby certify that I have examined (Full name) \_\_\_\_\_

\_\_\_\_\_ a Candidate for employment under the Government of Telangana, in the \_\_\_\_\_ service, as \_\_\_\_\_

and cannot discover that he/she has any disease, constitutional, affliction, or bodily infirmity except that his/her weight is an **excess/below** the standard prescribed, or except.

I do/do not consider this a disqualification for the employment he/she seeks.

I do further certify that in my opinion his general physical condition is such as to enable him to perform efficiently the active duties of executive service.

I also certify that he/she has marks of small **pox/vaccination**.

<b>Chest Measurement in Inches</b>	<b>On Full Inspiration</b>	:	
	<b>On Full Expiration</b>	:	
	<b>Difference (expansion)</b>	:	
	<b>Cms. Cms.</b>		

**Height:** Cms.

**Weight** Kgs.

His/her vision is normal.

Hypermetropic ( \_\_\_\_\_ )  
(Here enter the degree and defect, and the strength of correction glasses)

Myopic ( \_\_\_\_\_ )  
(Here enter the degree and defect, and the strength of correction glasses)

Astigmatic (simple or mixed) \_\_\_\_\_  
(Here enter the degree and defect, and the strength of correction glasses)

Hearing is normal, defective (much or slight).

Urine ----- Does chemical examination show (i) albumen, (ii) sugar, state specific gravity. Personal marks (atleast two should be mentioned)

**Station:**

**Dated:**

**Signature :**

**Rank :**

**Designation :**

**CANDIDATE'S STATEMENT AND DECLARATION**

The candidate must make the statement required below prior to his/her medical examination and must sign the declaration appended thereto in the presence of the Medical Officer. His attention is specially directed to the warning contained in the note below:

1. State your Name in Full :
2. State Your age and place of birth. :
3. (a) Have you ever had smallpox, intermittent or any other fever, enlargement or suppuration of glands, spitting of blood, asthma or inflammation of lungs, heart disease, fainting attacks, rheumatism, appendicitis? :

**OR**

- (b) any other disease or accident requiring confinement to bed and medical or surgical treatment.
4. When were you last vaccinated? :
5. Have you or any of your near relations afflicted with consumption, scrofula, gout, asthma, fits, epilepsy or insanity? :
6. Have you suffered from any form of nervousness due to over-work or any other cause? :
7. Have you been examined and declared unfit for Government service by a Medical Officer/Medical Board, within the last three years (to be filled in only in the cases of candidates for subordinate services) :
8. Furnish the following particulars concerning your family:- :

Father's age, if living and state of health	Father's age at death and cause of death	Number of brothers living, their ages and state of health	Number of brothers dead, their ages and cause of death

Mother's age, if living and state of health	Mother's age at death and cause of death	Number of sisters living, their ages and state of health	Number of sisters dead, their ages and cause of death

**Contd...2.**

// 2 //

I declare all the above answers to be, to the best of my belief, true and correct.

I also solemnly affirm that I have not received a disability certificate pension on account of any disease or other condition.

***Candidate's Signature:***

Signed in my presence:

Signature of Medical Officer:

**Note:** The candidate will be held responsible for the accuracy of the above statement. By willfully suppressing any information, he will incur the risk of losing the appointment, and if appointed, of forfeiting all claims to superannuation allowance or gratuity.

PROFORMA

01. Name of the officer :
02. Designation :
03. Native District :
04. Mother Tongue :
05. Languages other than mother tongue and English in which he is proficient :
06. District & Mansifi in which regularly practiced before employment :
07. Places served previously with full dates :
08. Particulars of school and College going children :

Class in which studying	Medium of instruction if any	Special features if any	Institution and place where at present studying



09. Particulars of property:

District	Munsifi	Property	
		Lands	House

10. Particulars of Relations:


Name and occupation	Place of Munsifi	Nature of Relationship

PLACE:  
DATE:

SIGNATURE:  
DESIGNATION:

ANNEXURE - I

Statement of immovable property possessed, acquired and disposed of by Sri  
person on his behalf or by any member of his family during year ending:

of any other 

SUB-RULE (7) OF RULE 9 OF A.P.C.S. (CONDUCT) RULES, 1964

Nature of Property	Situation of Property Survey/Municipal Number with extent	Held in whose name	Date & Mode of acquisition/disposal	Price paid obtained	Source of payment	Whether information given or sanction obtained (with reference No. and Date)	Annual income from property
1	2	3	4	5	6	7	8
01. House							
02. Flat							
03. Shop							
04. House Plot							
05. Agrl. Land (dry or wet)							
06. Any other immovable property							

NOTE:-Details of acquisition of property standing in the name of Hindu undivided family or partnership in which the officer holds a claim or share should be separately shown in the statement.

ANNEXURE - II

Statement of movable property possessed, acquired and disposed of by Sri \_\_\_\_\_ or by any member of his family during year ending:

\_\_\_\_\_ of any other person on his behalf

SUB-RULE (7) OF RULE 9 OF A.P.C.S. (CONDUCT) RULES, 1964

Nature of Property	Held in whose name	Date & Mode of acquisition/disposal	Name & address of person from whom acquired/ to whom disposed of	Whether transaction done within the limits of jurisdiction	Price paid obtained	Source of payment
1	2	3	4	5	6	7

MOVABLES (WHOSE VALUE EXCEEDS Rs.20,000/-)

VEHICLES:

MOTOR CAR

MOTOR CYCLE/SCOOTER

ANY OTHER VEHICLE

ELECTRICAL GOODS

AIR CONDITIONER

V.C.R. / TELEVISION

REFRIGERATOR

ANY OTHER GOODS:

JEWELLERY:

ORNAMENTS

VESSELS ETC.,

INVESTMENT & CASH:

BANK DEPOSITS / DEBENTURES

SHARES/BANK BALANCE ETC.

FURNITURE:

LIVESTOCKS:

ANY OTHER GOODS:

NOTE:-Details of acquisition of property standing in the name of Hindu undivided family or partnership in which the officer holds a claim or share should be separately shown in the statement.

**SCHEDULE -D**

**[ See Rule 8 ]**

**Form of Oath**

"I ..... having been appointed as District Judge / Civil Judge (Junior Division) / do swear in the name of God / solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by Law established, that I will uphold the sovereignty and integrity of India, that I will duly and faithfully and to the best of ability, knowledge and judgment perform the duties of my office without fear and favour, affection or ill-will and that I will uphold the Constitution and the Laws".

**Date :**

**Signature of the Officer**

**SCHEDULE- H**

**AGREEMENT**

**( See Rule – 9.3 )**

To

The Governor for the State of Telangana

Whereas I ..... a trainee / probationer under the Telangana State Judicial Service (hereinafter referred to as "the trainee / probationer") being entitled, [Subject to compliance with the Telangana State Judicial Service Rules, 2023] to receive from the State Government, pay and allowance during the period in which I am under training.

Now we, 1. .... (the trainee / probationer), and 2. ....(hereinafter referred to as "the surety holder") jointly and severally, do hereby in pursuance of the said rules, promise and agree in the event of the failure of the trainee / probationer to complete training / probation to the satisfaction of the State Government to refund to the State Government on demand any moneys paid to him, including the pay and travelling expenses to join appointment.

The surety holder hereby agrees that his liability hereunder shall not be affected by the Appointing Authority extending the period of training / probation or giving the trainee / probationer an extension of time for payment of or compounding the amount payable hereunder.

Stamp duty payable on this bond shall be borne and paid by the Government.

Dated this .....day of .....202

**Signature of trainee / Probationer**

Signed by the trainee / probationer in the presence of:

Name of witness

Address.....

Occupation.....

**Signature of the Surety holder .....**

Signed by the surety holder in the presence of.....

Name of witness

Address.....

Occupation.....

**DECLARATION BY SURETY**

I, whose signature is appended to the above agreement as surety, do hereby declare that I am

(a) in the permanent service of the Government of-----, or

(b) ordinarily resident in India and that I possess means which will enable me to repay to the State Government the sums of money referred to in the event of my being called upon to do so in accordance with the terms of the agreement.

Signature of the surety

Signed by the surety in the presence of

Name of witness

Address

Occupation